

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-162/(ND)/17

In the matter of :

M/s. Royal Caterers Pvt. Limited

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 27.9.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Ms. Geeta, Company Secretary

For the Respondents : -

For the RD (N) : Mr. Manish Raj, Company Prosecutor for ROC

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD/ROC is also present. It is represented by the RD that reply has been filed to the Petition. However, Ld. Counsel for the petitioner states that she has gone through the reply and certain observations made in the reply are being objected to.

In the circumstances, Ld. Counsel for the petitioner is directed to file a rejoinder in relation to the reply along with documents, if any, to substantiate the claim of the petitioner.

Post the matter on 12.10.2017.

1/2/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
27.9.2017